

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2014

Subject : Petition under section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term open Access in inter-State transmission and related matters) Regulations, 2009 along with affidavit in support thereof.

Petitioner : Hindustan Electricity Generation Company Limited (HEGCL)

Respondent : Power Grid Corporation of India Limited (PGCIL) & Anr.

Date of Hearing : **17.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, HEGCL
Shri Anubhav Mishra, Advocate, HEGCL
Ms. Abiha Zaidi, Advocate, CTUIL
Shri Pritam Raman Giriya, Advocate, CTUIL
Shri Aryan Sarawgi, Advocate, CTUIL
Shri Ronit Rampuriya, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that pursuant to the directions *vide* the Record of Proceedings dated 27.08.2026, a vakalanama and the amended memo of parties have been filed. However, the learned counsel sought an additional four weeks to file the written submissions in the matter.

2. The Commission noted that in terms of APTEL's judgment dated 3.07.2026, the order in the remand proceedings was required to be passed in a time-bound manner. However, since the Petitioner failed to file its written submissions within the prescribed period, the Commission was constrained to accede to the request and deemed it appropriate to grant to the Petitioner four weeks' time, as a last opportunity, to file its written submissions with a copy to the other side. The Respondents were also directed to file their written submissions, if any, within the same period with a copy to the Petitioner.

3. The Petitioner is granted liberty to approach the APTEL for extension of time for disposal of the Instant Petition.



4. The matter will be listed for the hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)